

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 19958- JK (LD) of 2025

DATED: - 18 - 12 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

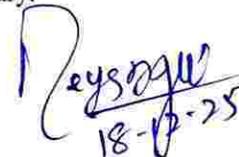
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 18.12.2025

No:-LAW-OIC/12/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No.19958 - JK (LD) of 2025 dated 18.12.2025

| S.No. | Titled | OIC |
|--------------|---|---|
| 1 | FIR No. 34/2025 of P/S Vijaypur U/S 8/21/22/25/27-A/29 NDPS Act titled Makhan Din Vs UT of J&K through P/S Vijaypur. | Sh. Arun Jamwal,SDPO Vijaypur |
| 2 | FIR No. 05/2009 of P/S Bandipora, offences U/s 498-A/306RPC titled State of J&K Vs Tariq Ahmad Lone and Ors | Sh. Mohd. Rafee Rather, JKPS, Dy. SP (Hqrs), Bandipora, |
| 3 | FIR No. 178/2020 of P/S Kishtwar U/S 13/18/19/23/39 of UA (P) Act and 7/25 I.A Act titled Zahir Abass Naik Vs UT of J&K through P/S Kishtwar. | Sh. Ishan Guptan, Dy. SP Hqrs Kishtwar |
| 4 | FIR No. 41/2025 of P/S Channi U/S 8/10 POCSO Act titled Gulshan Verma Vs UT of J&K through P/S Channi Himmat, Jammu. | Sh. Sanchit Sharma, Dy. SP,SDPO East,Jammu |
| 5 | FIR No. 332/2023 of P/S Anantnag, offences U/s 306 IPC titled UT of J&K Vs Adil Hameed Reshi and anr. | Sh. Mujahid ul Haq, Dy.SP, Hqrs Anantnag |
| 6 | FIR No. 33/2020 of P/S Batote U/S 366/376 IPC titled UT of J&K through SHO P/S Batote Vs Bablu Ram. | Sh. Viqar Yunas Bhutt, Dy.SP Headquarter, Ramban |
| 7 | FIR No. 103/2025 of P/S Doda U/S 5/6/17 POCSO Act and 64(2)/127(4)/137(2)/352(3)/49/54 BNS titled Shoket Ali Vs UT of J&K through P/S Doda. | Sh. Ajay Anand, Dy. SP Headquarters Doda |
| 8 | FIR No. 137/2020 P/S Shopian, offence u/s 307/302/149/109 IPC, titled UT of J&K V/S Maznoor Ahmad Mir and Ors. | Sh. Imtiyaz Ahmad, DySP Hqrs Shopian |
| 9 | OA No. 1193/2025, MA No. 1198/2025 (COD) titled Rajinder Kumar Vs. Home Department & others. | Mr. Abdul Khalid SP Dy.Co, |
| 10 | SWP No. 3199/2015 titled Swaran Singh VS State Now UT of J&K and ORS | Shri Kuldeep Kumar PID No. EXJ 956083 Dy SP DAR Ramban |

Rayyaz Jm